

Notification No. S.R.O. 746, dated the 31st March, 1956, making certain further amendment to the Tea Rules, 1954. [Placed in Library. See No. S—133/56.]

HALF YEARLY REPORT ON ACTIVITIES OF COIR BOARD AND WORKING OF COIR INDUSTRY ACT

Shri T. T. Krishnamachari : I beg to lay on the Table, under sub-section (1) of Section 19 of the Coir Industry Act, 1953, a copy of the Half Yearly Report on the activities of the Coir Board and the working of the Coir Industry Act for the period ending 30th September, 1955. [Placed in Library. See No. S—134/56.]

AGREEMENT BETWEEN INDIA AND U.K. ON AVOIDANCE OF DOUBLE TAXATION

The Minister of Finance (Shri C. D. Deshmukh) : I beg to lay on the Table a copy of the Agreement between the Government of India and the Government of the United Kingdom for the avoidance of double taxation and the prevention of fiscal evasion with respect to duties on the estates of deceased persons, in pursuance of an assurance given in reply to a supplementary question in Starred Question No. 711 on the 15th March, 1956. [Placed in Library. See No. S—135/56.]

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FIFTIETH REPORT

Sardar Hukam Singh (Kapurthala-Bhatinda) : I beg to present the Fiftieth Report of the Committee on Private Members' Bills and Resolutions.

BUSINESS ADVISORY COMMITTEE

THIRTY-SECOND REPORT

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha) : I beg to move :

"That this House agrees with the Thirty-second Report of the Business Advisory Committee presented to the House on the 17th April, 1956."

Shri Kamath (Hoshangabad) : With regard to this motion I would at the outset make a request to you that as provided by the rules time may be

given to us to table amendments, because I find there are certain proposals embodied therein with which I am not in agreement, and many of my colleagues are also not in agreement. It can stand over till tomorrow when we can move amendments. If in your discretion, though not in consonance with the rules, you are not pleased to accede to my request, and you do not hold it over till tomorrow, I shall submit....

Mr. Speaker : Tomorrow is a holiday.

Shri Kamath : Then, day after tomorrow.

Mr. Speaker : Whatever he has to say he may say now. I will waive the rule as to last-minute amendments. It was presented yesterday. The hon. Member who is always alert should have tabled an amendment.

Shri Kamath : We got it this morning.

Mr. Speaker : The Business Advisory Committee's report was presented to the House on the 17th April.

Shri Kamath : We received a copy only this morning.

Mr. Speaker : What are the amendments?

Shri Kamath : I beg to move :

That at the end of the motion the following be added :

"subject to the modification that for 'three days' recommended for the States Reorganisation Bill 'four days' shall be substituted."

Shri U. M. Trivedi (Chittor) : Five days.

Shri Kamath : I was first thinking of five days; I would still be happy to have five days. But certainly it should be not less than four days. The tendency in every session is to expedite business—rather unduly—towards the close. Winter and spring have come and gone, and as this long session drags on, sweating and panting, to its weary close....

Mr. Speaker : All that is unnecessary. We have to dispose of the whole thing within half an hour. So, what I would suggest to this. Let the hon. Member address himself to the subject-matter, namely the need to increase the time from three to five days. The whole